# GOVERNMENT OF INDIA MINISTRY OF COAL

# LOK SABHA UNSTARRED QUESTION NO. 2327 TO BE ANSWERED ON 01.08.2018

#### **Singareni** Collieries

## 2327. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of COAL be pleased to state :

- (a) whether Andhra Pradesh has staked a claim to the country's second largest State-owned coal firm, Singareni Collieries, now being controlled by Telangana;
- (b) if so, the details thereof;
- (c) whether the Home Ministry has advised apportioning the assets of the headquarters of an undertaking with inter-State operations on population basis and dividing the operational units on location basis; and
- (d) if so, the details thereof and the reaction of the Government thereto?

## ANSWER

## MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS

## (SHRI PIYUSH GOYAL)

(a & b): Ministry of Coal had received a proposal from Government of Andhra Pradesh, regarding deletion of area of West Godavari and Krishna District which have coal resources, from M/s Singareni Collieries Company Limited (SCCL) and designate the same in favour of Andhra Pradesh Mineral Development Corporation as the Coal Mining Company. After consulting all stake holders, the Ministry has not agreed to the proposal of Government of Andhra Pradesh. However the State Government was informed that it can get coal linkages from Government of India as per New Coal Distribution Policy and Andhra Pradesh Mineral Development Corporation can apply for the coal blocks under the provisions of Coal Mines (Special Provisions) Act, 2015 and the rules made thereunder.

(c & d): The objection raised by the Government of Andhra Pradesh on the apportionment of Singareni Collieries has been referred to Mrs. Sheela Bhide Committee constituted by Govt. of Andhra Pradesh (undivided) for apportionment of assets, liabilities & employees of Institutions listed under Schedule IX to the Andhra Pradesh Reorganisation Act, 2014.

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